

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2250
ANSWERED ON:12.08.2011
SHISHU GREH
Roy Shri Mahendra Kumar

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the details of the Grant-in-aid released and utilized by the State Governments and Non-Governmental Organizations (NGOs) under the Scheme of Assistance to Homes for Children (Shishu Greh) to promote adoption in the country during the last three years and the current year, State-wise and year wise;
- (b) whether the Government has received any complaint regarding the illegal functioning of adoption centres; and
- (c) if so, the details thereof, State-wise and the action taken thereon?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a): The Scheme of Assistance to Homes for Children (Shishu Greh) to promote In-country adoption was implemented by the Government of India in the Ministry of Women & Child Development prior to the year 2009-10. This Scheme has been merged with the new Scheme i.e. Integrated Child Protection Scheme (ICPS) introduced by the Ministry in the year 2009-10. The grants are now being provided under its component 'Specialized Adoption Agency' (SAA). The State-wise and year-wise details of Grant-in-aid released to the State Governments and Non Governmental Organizations (NGOs) for Shishu Grehs/SAA's during the last three year and the current year is at Annex-I.

The Grant-in-aid released to the agencies is generally utilized during the same financial year. However unspent balance, if any, is deducted at the time of release of subsequent instalment of fund.

(b) to (c): Some complaints have been received regarding wrong practices being followed by the adoption agencies associated with the Central Adoption Resources Agency (CARA). The State-wise details alongwith action taken thereon are at Annex-II.